

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

ST Miscellaneous Application (COD) No. 85105 of 2019
(on behalf of Appellant)

In

Service Tax Appeal No. 85282 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/SSP/APPL/048/2018-19 dated 23.05.2018 passed by the Commissioner of GST & Central Excise Tax (Appeals), Nashik)

M/s Ganadish Builders & Developers
3, Bhairav tower, Ashok Nagar, Near Bhaji Market,
Satpur, Nashik - 422012

.... Appellant

Versus

Commissioner of GST & Central Excise, Respondent
Nashik
Plot No. 155, P-34, Jaishtha & Vaishakha, CIDCO,
Nashik - 422008

Appearance:

None for the Appellant

Shri S.B. Mane, AC, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85285 / 2020

Date of Hearing: 21.02.2020

Date of Decision: 21.02.2020

Per: Mr. P.K. Choudhary

The appellant has filed a written communication stating that they have already filed an application under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and accordingly, they prayed for withdrawal of the appeal.

2. In view of the submissions made in their written communication, the appeal is dismissed as withdrawn. COD application also stands disposed of.

(Dictated and pronounced in open court)

(P.K. Choudhary)
Member (Judicial)

Sinha